

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

C. P. NO. 94(ND)/2017

CORAM:

PRESENT: SH. S. K. MOHAPATRA
HON'BLE MEMBER(T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.07.2017

NAME OF THE COMPANY: Smt. Manjusha Jain & Anr. V/s. M/s. Kosmosys Solutions Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 241/242

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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For the Petitioner (s) : None

For the Respondent (s) : None

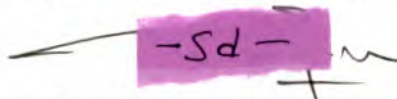
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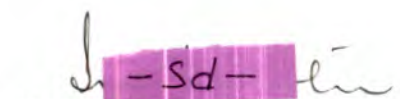
The respondents had been granted time to countersign the cheque for disbursement of the salaries and towards the vendors bills. Out of the 33 cheques, only 6 have been signed.

Respondent no. 2 who is present in person is being granted final opportunity to sign all cheques towards disbursement of the salaries of the employees and towards all invoices raised on the company. To come up at 5 p.m.

5 p.m.: All cheques have been countersigned by respondent no. 2 to the satisfaction of the petitioner.

To come up for further consideration on 18th July, 2017.


(S. K. Mohapatra)
Member (T)


(Ina Malhotra)
Member (J)